

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P (IB) No.300/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th December 2017, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | 44 Noida Infratech (Two) Pvt Ltd-Vs-Falcon Consultancy Pvt Ltd. | | |
| Under Section | 7 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Deep Nath Roy Choudhury
Advocate
for Financial Creditor
6/12/17

ORDER

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the financial creditor has filed Board Resolutions which is relating to authorisation for filing of winding up petition and as per decision of the larger Bench in the case of **ICICI Bank -versus- Pallogix Infrastructure Pvt. Ltd.** It was held that for initiation of corporate insolvency process there should be specific authorisation. Petitioner has not filed such specific authorisation to initiate corporate insolvency process.

Ld. Counsel for the petitioner prayed that time may be given for submission of Board Resolution for specific authorisation for initiation of corporate insolvency process. Prayer is allowed. Petitioner may file supplementary affidavit annexing the Board Resolution for specific authorisation for initiation of corporate insolvency process.

Inspite of Court's notice served on the corporate debtor as well as publication of notice in the newspapers no one appeared from the corporate debtor's side.

List on 11/01/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)